

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT CHENNAI

Original Application No. 101 of 2021

C.R. Vijayakumar

.....Applicant

Vs

The Member Secretary,
State Environment Impact Assessment Authority & 5 others

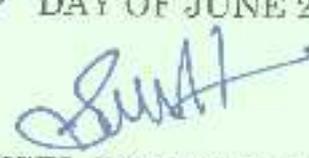
..... Respondents

INDEX TO THE TYPED SET OF PAPERS

S.No.	Date	Particulars	Pg.No.
1.	04.09.2012	No Objection issued by Forest Department	01
2.	03.10.2018	Environmental Clearance issued by DEIAA, Kancheepuram	02
3.	03.10.2018	Environmental Clearance issued by DEIAA, Kancheepuram	15
4.	08.11.2018	Order passed by the District Collector, Kancheepuram	28
5.	08.11.2018	Order passed by the District Collector, Kancheepuram	36
6.	11.12.2018	Order passed in Executive Application No.55/2018 in O.A.No.520/2016 on the file of the National Green Tribunal Principal Bench, New Delhi	44
7.	12.12.2018	Office Memorandum issued by the Ministry of Environment, Forest & Climate Change	47
8.	-	List of Wildlife Sanctuaries, Birds Sanctuaries, National Parks and Conservation Reserves in Tamil Nadu published in Government of Tamil Nadu Forest Department	50
9.	18.05.2021	Reply given by Public Information Officer	55
10.	-	Photographs	58

The documents are included in the typed set of papers are true copies.

DATED AT CHENNAI ON THIS THE ^{17th} DAY OF JUNE 2021


COUNSEL FOR 6TH RESPONDENT

①

TAMIL NADU FOREST DEPARTMENT

From

Thiru. K. Soundarapandian, I.P.S.,
District Forest Officer,
Chengalpattu Forest Division,
Kancheepuram.

To

The District Collector,
Kancheepuram District,
Kancheepuram.

Ref.No.4274/2012 D dated.04.09.2012

Sir,

Sub: Mines and Mineral - Kancheepuram District -
Chengalpattu Taluk - Unamancheri Village Patta lands
S.No.273/1 (0.39 Ha) 319/1 (0.30.5) 326/1a, (0.09.0) and
326/4 (0.99.0) taking over an extent of 1.77.5 ha.
requesting permission quarrying lease for stone and earth
requested by Thiru.UGC Aravind report - Requested.

Ref: The District Collector, Kancheepuram Letter No.72/12 Q3
Dt:29.07.12.

I wish to inform that the patta lands falling in S.No.273/1
(0.39 Ha) 319/1 (0.30.5) 326/1a, (0.09.0) and 326/4 (0.99.0) taking over an
extent of 1.77.5 ha. Unamancheri Village, Chengalpattu Taluk,
Kancheepuram District is not part and parcel of any forest area notified
under the Tamil Nadu Forest Act, 1882. The area is also not qualified to
define as forest as per the orders of the Hon'ble Supreme Court of India in
W.P.(C).202/1995. Thus, the provisions of Forest (Conservation) Act, 1980
is not applicable. As stated in the District Collect reference the 7.5 metres
strip of the forest land all along the outer boundary of the mining lease area
shall be maintained as per the Government of India instructions. The
provisions of Tamil Nadu Minor Mineral Concession Rules, 1959,
Environment Protection Act 1986 and rules framed therein and Board
standing orders shall also be followed scrupulously. In the light of the
above, there is no objection with reference to the forest laws in this matter
subject to the fulfillment of all other regulations prescribed in the relevant
law.

/t.c.b.o./

Sd/-K.Soundrapandian,
District Forest Officer.
V. S. K. S.
4/9/12
Superintendent

gdp
4/9/12

THIRU. P. PONNIAH, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.



Kancheepuram District
Environment Impact
Assessment Authority,
Kancheepuram

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/1302/Q2/2017-KPM, EC.No.24-2018, Dated: 03.10.2018

To,
U.G.C Aravind,
No.167, Periyar street,
Undamancheery village,
Kolappakkam post,
Vandaloor,
Chennai-27.

Sir,

Sub: DEIAA - Proposed Roughstone / Gravel quarry -
S.F.Nos. 324/1, 324/2, 326/2A, 326/2B over an extent
of 0.95.50 hect. of Unamancheery Village,
Chengalpattu Taluk - Kancheepuram District by Thiru.
U.G.C. Aravind - Grant of Environmental Clearance -
Reg.

- Ref: 1. Your Application for Environment Clearance DEIAA
/ TN / Kpm Dist / 2018 Dated.23.08.2018.
2. Minutes of the DEAC meeting No.5, held on DEAC
meeting date 28.09.2018.
3. Minutes of the DEIAA meeting held on DEIAA
meeting date 03.10.2018.

Details of Minor mineral Activity:-

This has reference to your application in the reference 1st cited. The proposal is for obtaining Environmental Clearance for minor minerals mining / quarrying projects falling under category 'B2' based on the particulars furnished in your application as shown below:

J.P.
CHAIRMAN
DEIAA

3

2

1.	Name of Project Proponent and address	: U.G.C Aravind, No.167, Periyar street, Undamancheery village, Kolappakkam post, Vandaloor, Chennai 27.
2.	Location of the Proposed Activity	:
	Survey Number	: 324/1 (0.22.50), 324/2 (0.25.00), 326/2A (0.24.00), 326/2B (0.24.00)
	Latitude and Longitude	: 12°51'02.29"N to 12°51'06.19"N 80°06'49.80"E to 80°06'56.07"E
	S.o.L Topo Sheet No.	: 66 - D/01
	Village	: Unamancheery
	Taluk	: Chengalpattu
	District	: Kancheepuram
3.	Proposed Activity	:
	i. Minor mineral	: Roughstone / Gravel
	ii. Mining Lease Area	: 0.95.50 Hects.
	iii. Approved quantity	: Roughstone = 33,490M ³ Gravel = 16,848M ³
	iv. Depth of quarrying	: 28 mtrs. below ground level
	v. Type of quarrying	: Open cast semi-mechanized
	vi. Category (B1/B2)	: "B2" category.
	vii. Precise Communication Area	: District Collector, Kancheepuram Rc. No.1302/Q2/2017 dated,11.07.2018.
	viii. Mining Plan approval	: Assistant Director, Geology and Mining, letter Rc.No.1302/Q2/2017, dated. 02.08.2018.
	ix. Quarrying lease period	: 5 Years
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as	:


CHAIRMAN
DEIAA

	amended:-	
5.	Man Power requirement per day	: 23 Nos.
6.	Utilities	
	i. Source of Water	: Water vendors / Existing borehole
	ii. Quantity of Water Requirement in KLD:	
	a. Domestic	: 0.2 KLD
	b. Industrial	: -
	c. Green Belt & Dust Suppression	: 0.8 KLD
	iii. Power requirement	
	a. Domestic purpose	: Petroleum Fuel is to be used for operating machineries and vehicles
	b. Industrial purpose	: during quarrying process. Electricity will be used only for mine lighting and office purposes.
7.	Cost	
	i. Project Cost	: Rs.2,39,43,640/-
	ii. EMP Cost	: Rs. 3,80,000/-
8.	Public Consultation:-	: Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC:	: 28.09.2018 5 th Meeting
10.	Date of review / discussion by DEIAA and the Remarks:-	
	<p>The proposal was placed before the DEIAA in its DEIAA meeting No.5 held on 28.09.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project for Mining of "Rough stone and Gravel" subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.</p>	

[Signature]
 CHAIRMAN
 DEIAA

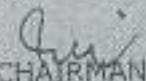
5

11. Validity:

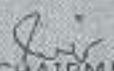
This Environmental Clearance is granted for Mining of "Rough stone and Gravel" for the proposed quantum of 33,490M³ Roughstone & 16,848M³ Gravel a period of "Five years" from the date of execution of Lease Deed.

Conditions to be Complied before commencing mining operations:-

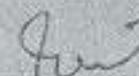
1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the DEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
3. The project proponent shall comply the conditions laid down in the sub rule V of Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
5. Quarry lease area should be demarcated on the ground with barbed wire fencing on all sides depicting the boundary of the lease area. All the boundary pillars shall be erected and red flagged before commencement of quarrying.


CHAIRMAN
DEIAA

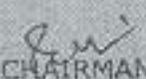
6. The proponent shall ensure that First Aid Box is available at site.
7. The excavation activity shall not alter the natural drainage pattern of the area.
8. The excavated pit shall be restored by the project proponent for useful purposes.
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The quarrying operation shall be restricted between 7AM and 5 PM.
11. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
12. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
13. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay datonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.


CHAIRMAN
DEIAA

18. Blasting shall be carried out after adequately cautioning the public through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
22. The following measures are to be implemented to reduce Noise Pollution
- i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawing of ground water, if any, required for this project.

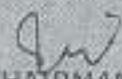

CHAIRMAN
DEIAA

- 26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 27. The following measures are to be adopted to control erosion of dumps:-
- 28. i. Retention/ toe walls shall be provided at the foot of the dumps.
ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- 29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- 30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- 32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
- 33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

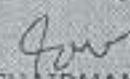

CHAIRMAN
DEIAA

9

- 34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
- 35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
- 36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
- 37. Ground water quality monitoring should be conducted once in 3 Months
- 38. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
- 39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
- 40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
- 41. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
- 42. At least 10 Neem trees should be planted around the boundary of the quarry site.
- 43. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
- 44. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.


CHAIRMAN
DEIAA

45. The Project Proponent shall provide solar lighting system to the nearby villages.
46. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
47. Rainwater shall be pumped out Via Settling Tank only.
48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
49. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
50. Safety equipments to be provided to all the employees.
51. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
52. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
53. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
54. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
55. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
56. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
57. Heavy earth machinery equipments if utilized, after getting approval from


CHAIRMAN
DEIAA

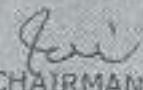
11

the competent authority.

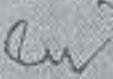
58. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
59. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.
60. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Kancheepuram.
61. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Kancheepuram.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Kancheepuram District, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

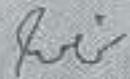

CHAIRMAN
DEIAA

6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
13. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
14. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.

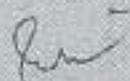

CHAIRMAN
DEIAA

13

15. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
16. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The DEIAA, Kancheepuram District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
18. The DEIAA, Kancheepuram District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Kancheepuram District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.


CHAIRMAN
DEIAA

- 21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
- 22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- 23. The District Forest Officer had put forth the below mentioned conditions for strict compliance.
 - i. The Project areas shall not abut Reserve Forest Boundaries at any cost incase of Reserve Forest abutting to project areas, 60M safety distance shall be left and maintained.
 - ii. The quarry vehicles shall not use forest land as pathway
 - iii. Incase of Breach of conditions, the quarry operations should be suspended immediately.


 CHAIRMAN
 DEIAA

Copy to:-

- 1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
- 2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
- 3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
- 4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Mungambakkam, Chennai-34.
- 5. The Chairman, Tamil Nadu Pollution Control Board, Pariveshi Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
- 6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Salai Guindy, Chennai-32.
- 7. The Chairman, SEIAA, Panagal Building, Chennai.
- 8. The Commissioner of Geology and Mining, Guindy, Chennai-32
- 9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawari, New Delhi.
- 10. Spare.

THIRU. P. PONNIAH, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.



Kancheepuram District
Environment Impact
Assessment Authority,
Kancheepuram

ENVIRONMENTAL CLEARANCE

I.r.No.DEIAA-DIA/TN/MIN/1303/Q2/2017-KPM, EC.No.25-2018, Dated: 03.10.2018

To,
U.G.C Aravind,
No.167, Periyar street,
Undamancheery village,
Kolappakkam post,
Vandaloor,
Chennai-27.

Sir,

Sub: DEIAA - Proposed Roughstone / Gravel quarry -
S.F.Nos. 275/2A, 2B, 2C1, 2C2A, 2C2B, 2C2C, 2D1,
3,4, 5, 277/3 over an extent of 1.10.50 hecsts. of
Unamancheery Village, Chengalpattu Taluk -
Kancheepuram District by Thiru. U.G.C. Aravind -
Grant of Environmental Clearance - Reg.

- Ref:
1. Your Application for Environment Clearance DEIAA / TN / Kpm Dist / 2018 Dated.23.08.2018.
 2. Minutes of the DEAC meeting No.5, held on DEAC meeting date 28.09.2018.
 3. Minutes of the DEIAA meeting held on DEIAA meeting date 03.10.2018.

Details of Minor mineral Activity:-

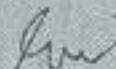
This has reference to your application in the reference 1st cited. The proposal is for obtaining Environmental Clearance for minor minerals mining / quarrying projects falling under category 'B2' based on the particulars furnished in your application as shown below:

CHAIRMAN
DEIAA

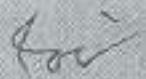
(16)

2

1.	Name of Project Proponent and address	:	U.G.C Aravind, No.167, Periyar street, Undamancheery village, Kolappakkam post, Vandaloor, Chennai 27.
2.	Location of the Proposed Activity	:	
	Survey Number	:	275/2A (0.07.00), 275/2B (0.10.00), 275/2C1(0.09.00),275/2C2A(0.06.50), 275/2C2B(0.02.50),275/2C2C(0.24.50), 275/2D1(0.06.00),275/3(0.11.50), 275/4(0.09.50), 275/5 (0.12.00), 277/3 (0.12.00)
	Latitude and Longitude	:	12°51'04.47"N to 12°51'07.32"N 80°06'36.26"E to 80°06'42.78"E
	S.o.I. Topo Sheet No.	:	66 -D/01
	Village	:	Unamancheery
	Taluk	:	Chengalpattu
	District	:	Kancheepuram
3.	Proposed Activity	:	
	i. Minor mineral	:	Roughstone / Gravel
	ii. Mining Lease Area	:	1.10.50 Hects.
	iii. Approved quantity	:	Roughstone = 1,54,190M ³ Gravel = 27,594M ³
	iv. Depth of quarrying	:	33 mtrs. below ground level
	v. Type of quarrying	:	Open cast semi-mechanized
	vi. Category (B1/B2)	:	"B2" category.
	vii. Precise Area Communication	:	District Collector, Kancheepuram Rc. No.1303/Q2/2017 dated.11.07.2018.
	viii. Mining Plan approval	:	Assistant Director, Geology and Mining, letter Rc.No.1303/Q2/2017, dated. 02.08.2018.
	ix. Quarrying lease period	:	5 Years


CHAIRMAN
DEIAA

4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	
5.	Man Power requirement per day	:	23 Nos.
6.	Utilities		
	i. Source of Water	:	Water vendors / Existing borehole
	ii. Quantity of Water Requirement in KLD:		
	a. Domestic	}	0.2 KLD
	b. Industrial	}	-
	c. Green Belt & Dust Suppression	:	0.8 KLD
	iii. Power requirement		
	a. Domestic purpose	:	Petroleum Fuel is to be used for operating machineries and vehicles during quarrying process. Electricity will be used only for mine lighting and office purposes.
	b. Industrial purpose	:	
7.	Cost		
	i. Project Cost	:	Rs.2,02,79,250/-
	ii. EMP Cost	:	Rs. 3,80,000/-
8.	Public Consultation:-	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC:	:	28.09.2018 5 th Meeting
10.	Date of review / discussion by DEIAA and the Remarks:-		
	The proposal was placed before the DEIAA in its DEIAA meeting No.5 held on 28.09.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project for Mining of "Rough stone and Gravel" subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		

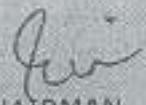

 CHAIRMAN
 DEIAA

18

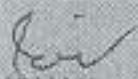
11. Validity:
This Environmental Clearance is granted for Mining of "Rough stone and Gravel" for the proposed quantum of 1,54,190 M³ Roughstone & 27,594 M³ Gravel a period of "Five years" from the date of execution of Lease Deed.

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the DEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
3. The project proponent shall comply the conditions laid down in the sub rule V of Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
5. Quarry lease area should be demarcated on the ground with barbed wire fencing on all sides depicting the boundary of the lease area. All the boundary pillars shall be erected and red flagged before commencement of quarrying.

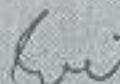

CHAIRMAN
DEIAA

6. The proponent shall ensure that First Aid Box is available at site.
7. The excavation activity shall not alter the natural drainage pattern of the area.
8. The excavated pit shall be restored by the project proponent for useful purposes.
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The quarrying operation shall be restricted between 7AM and 5 PM.
11. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
12. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
13. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

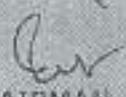

CHAIRMAN
DEIAA

20

18. Blasting shall be carried out after adequately cautioning the public through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
22. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawing of ground water, if any, required for this project.

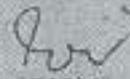

CHAIRMAN
DEIAA

26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
28.
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.

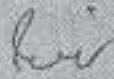

CHAIRMAN
DEIAA

22

34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
37. Ground water quality monitoring should be conducted once in 3 Months
38. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
41. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
42. At least 10 Neem trees should be planted around the boundary of the quarry site.
43. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
44. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.


CHAIRMAN
DEIAA

- 45. The Project Proponent shall provide solar lighting system to the nearby villages.
- 46. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
- 47. Rainwater shall be pumped out Via Settling Tank only.
- 48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
- 49. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
- 50. Safety equipments to be provided to all the employees.
- 51. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odal.
- 52. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
- 53. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
- 54. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
- 55. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
- 56. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
- 57. Heavy earth machinery equipments if utilized, after getting approval from


 CHAIRMAN
 DEIAA

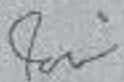
24

the competent authority.

58. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
59. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.
60. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Kancheepuram.
61. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Kancheepuram.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Kancheepuram District, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

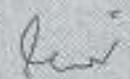

CHAIRMAN
DEIAA

26

15. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
16. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The DEIAA, Kancheepuram District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
18. The DEIAA, Kancheepuram District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Kancheepuram District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.


CHAIRMAN
DEIAA

- 21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
- 22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- 23. The District Forest Officer had put forth the below mentioned conditions for strict compliance.
 - i. The Project areas shall not abut Reserve Forest Boundaries at any cost incase of Reserve Forest abutting to project areas, 60M safety distance shall be left and maintained.
 - ii. The quarry vehicles shall not use forest land as pathway
 - iii. Incase of Breach of conditions, the quarry operations should be suspended immediately.


 CHAIRMAN
 DEIAA

Copy to:-

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (S2), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungumbakkam, Chennai-34.
5. The Chairman, Tamil Nadu Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi- 110 032.
6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Saai Guindy, Chennai-32.
7. The Chairman, SEIAA, Panagal Building, Chennai.
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Parvavaran Bhawan, New Delhi.
10. Spere.

**காஞ்சிபுரம் மாவட்ட ஆட்சியர் அலுவலகின் செயல்புணரகள்
முன்னிலை திரு.பா. பொன்னையா, இ.ஆ.ப.**

நக. எண். 1302 / க்யூ 2 / 2017

நாள்: 08.11.2018

பொருள்- கனிமங்களும் குவாரியளும் - காஞ்சிபுரம் மாவட்டம் - செங்கல்பட்டு வட்டம் - ஊனமாஞ்சேரி கிராமம் - புல எண். 324/1, 324/2, 326/2A, 326/2B-ல் பொத்த பரப்பு 0.95.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் / கிராவல் மண் வெட்டிபெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு அனுமதி வழங்கி - உத்தரவிடப்படுகிறது.

- பார்வை -**
1. திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியா தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவரின் விண்ணப்பம் பெறப்பட்ட நாள்.21.12.2017.
 2. செங்கல்பட்டு வருவாய் கோட்ட ஆலுவலர் (பொ) அறிக்கை எண். நக.2568/2017/அ. நாள். 09.05.2018.
 3. உதவி இயக்குனர், புவியியல் மற்றும் கரங்கத்துறை, காஞ்சிபுரம் அலுவலகின் இடப்பார்வை அறிக்கை நாள் : 06.2018.
 4. அரசாணை எண், Ms.79, தொழில் (எம்.எம்.சி.) துறை, நாள். 06.04.2015.
 5. மாவட்ட ஆட்சியர் அறிவிக்கை எண். (Precise Area Communication letter) எண். 1302 / க்யூ 2 / 2017, நாள்.11.07.2018.
 6. உதவி இயக்குனர் புவியியல் மற்றும் கரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட கரங்கத்திட்டம் நாள்.02.08.2018.
 7. மாவட்ட அலுவலர் கர்னல் தாக்க மதிப்பீட்டு அலுவலகத்தின் ஒப்புதல் ஆணை எண். DEIAA-DIA/ TN/ MIN/ 1302/ Q2 / 2016-KPM, EC.No.24-2018, Dated: 03.10.2018.
 8. மற்றும் தொடர்புடைய இது ஆவணங்கள்.

உத்தரவு:

காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராமம், புல எண் புல எண்கள். 324/1(0.22.50), 324/2(0.25.00), 326/1B2 (0.19.50), 326/2A(0.24.00), 326/2B(0.24.00)-ல் பொத்த பரப்பு 1.15.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் மண் ஐந்து ஆண்டுகளுக்கு வெட்டிபெடுக்க திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியா தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு மனு செய்துள்ளார்.

மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1,500/- ஐ சலான் எண். இல்லை, நாள். 21.12.2017-ன்படி காஞ்சிபுரம் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும்

29

மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி அடிப்படையில் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

மனுதாரர் சாதாரண சற்கள் வெட்டியெடுக்க உரிமக் கோரிய பிரஸ்தாப புலத்தை வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புலியியல் மற்றும் களங்கத்துறை, காஞ்சிபுரம் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

பார்வை 2-ல் காணும் வருவாய் கோட்ட அலுவலர் (பொ), செங்கல்பட்டு அலுவலகம் அறிக்கையில் மனுதாரர் கருங்கல் சக்கை மற்றும் கிராமல் சவுடு மண் வெட்டி எடுக்க அனுமதி கோரும் புலங்கள் நெ.12, ஊழலாங்குளேரி கிராமக் கணக்குகளில் சிவ்வருமாறு தாக்கணாதிபுள்ளதாகவும்,

வ. எண்	புல எண்ணும் உட்பிரிவு	வீல்பரிணம் (ஹெக்டேர்ஸ்)	வகைபாடு	பட்டா எண்	பட்டாதாரர் பெயர்
1	324/1	0.22.5	நன்செய்	205	U.G சந்திரசேகரன் மகன் U.G.C. அலரிந்த
2	324/2	0.25.0	நன்செய்		
3	326/1B2	0.19.5	நன்செய்	5897	சந்திரசேகரன் மகன் அலரிந்த
4	326/2A	0.24.0	நன்செய்	205	U.G சந்திரசேகரன் மகன் U.G.C. அலரிந்த
5	326/2B	0.24.0	நன்செய்		
மொத்தம்		1.15.0 ஹெக்டேர்ஸ்			

மனுதாரர் பெயரிலேயே அனைத்து புலங்களும் பட்டா தாக்கணாதி அனுபலத்தில் உள்ளது. புல எண்.326/1A, 326/4 ஆகிய புலங்களின் கங்குவாரி நடத்தி வருவதாக தெரிவித்துள்ளார். மனுதாரர் பெயரில் கனிமவரி நிலுவை தொகை ஏதுமில்லை என உறுதியொழி பத்திரம் சமர்ப்பித்துள்ளார் என தெரிவித்து உள்ளார். கங்குவாரி கோரும் புலங்கள் காலியிடமாக உள்ளது. மேற்படி கங்குவாரிக்கு அனுமதிபாசனமாக ஏற்கனவே நடைபெற்று வரும் கங்குவாரி பயன்படுத்திய அனுமதிபாசனமையே பயன்படுத்த இருப்பதாக தெரிவித்து உள்ளார். கங்குவாரி அனுமதி கோருகின்ற 300 மீட்டர் தொலைவில் குடியிருப்பவர் ஏதுமில்லை. உயர் மின்அழுத்த கம்பிகள், விசை உயர்ந்த மரங்கள், புறம்போக்கு நிவளங்கள் மற்றும் கடுகாடு, இடுகாடு ஏதும் இல்லை என செங்கல்பட்டு வட்டாட்சியர் தெரிவித்துள்ளார் என்றும்.

கங்குவாரி அனுமதி பெற கட்டணம் ரூ.1500/- காஞ்சிபுரம் பாரத வங்கி கிளையில் 21.12.2017 அன்று செலுத்தியுள்ளார். 17.01.2018 அன்று கிராமத்தில் விவாயம் செய்ப்பட்டில் கங்குவாரி நடத்த ஆட்சேபணைகள் ஏதும் பெறப்படவில்லை. குத்தகை வழக்க கேட்கும் புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லை கற்களுக்கு வண்ணமிட்டு நடப்பட்டுள்ளது என்றும்,

எனவே மேற்படி செவ்வகப்பட்டு வட்டாட்சியர் அலுவலர்களின் விசாரணை அடிப்படையிலும் எனது புலத்தணிக்கையின் அடிப்படையிலும் செவ்வகப்பட்டு வட்டம் நெ.12 ஊராட்சி ஒன்றிய கிராமம் நள்ளெய் புல எண். 324/1, 324/2, 326/1B2, 326/2A மற்றும் 326/2B மொத்த பரப்பு 115.0 ஹெக்டேர்ஸ் நிலத்தில் கங்குவாரி நடத்திட 10 வருடங்களுக்கு அனுமதி வழங்கலாம் என தெரிவித்துள்ளார்.

உதவி இயக்குனர், புவியியல் மற்றும் கணினி அமைப்புகள், காஞ்சிபுரம் தனது புலத்தணிக்கை அறிக்கையில் காஞ்சிபுரம் மாவட்டம், செவ்வகப்பட்டு வட்டம், ஊராட்சி ஒன்றிய கிராம கணக்கு பட்டி எண்.205- ன்படி விண்ணப்ப புலங்கள் 324/1(0.22.50), 324/2(0.25.00), 326/2A(0.24.00), 326/2B(0.24.00) திரு. U.G.C. அறிவித்த த/பெ. U.G சந்திரசேகரன் என்ற பெயரில் தாக்கலாகியுள்ளது. எனவே மேற்படி விண்ணப்பபுலங்களில் கங்குவாரி பணி செய்ய விண்ணப்பதாரர் திரு. U.G.C. அறிவித்த த/பெ. U.G சந்திரசேகரன் என்பவருக்கு உதவ பாத்திரம் உள்ளது என்றும்,

மேற்படி விண்ணப்ப புல எண்கள்,323/1, 323/2, 324, 326/2A, 326/2B மொத்த பரப்பு 185.50 ஹெக்டேர்ஸ் திரு. U.G.C. அறிவித்த என்பவருக்கு மாவட்ட ஆட்சித்தலைவர், செயல்முறை ஆணை எண்.ந.க.505/2009/க்யூ3, நாள்.13.03.2010ன் படி 13.03.2010 முதல் 12.03.2015 வரை ஐந்து ஆண்டுகளுக்கு கங்குவாரி குத்தகை உரியம் வழங்கப்பட்டது. மேற்படி புல எண்கள். 323/1, 323/2, 324, 326/2A, 326/2B ஆகியவற்றில் குவாரி குத்தகைக்காலம் முடிவுற்ற பின்பு தற்பொழுது விண்ணப்பதாரர் கங்குவாரி குத்தகை உரியம் கேள்வி விண்ணப்பித்துள்ளார்.

மனுதாரர் 20.06.2018 அன்று அளித்துள்ள விண்ணப்பத்தில் செவ்வகப்பட்டு வட்டம், ஊராட்சி ஒன்றிய கிராமம், விண்ணப்ப புல எண். 326/1B2 (0.19.50)-ஐ தவிர்த்து மற்ற புல எண்கள். 324/1(0.22.50), 324/2(0.25.00), 326/2A(0.24.00), 326/2B(0.24.00) மொத்த பரப்பு 0.95.50 ஹெக்டேர் பட்டி நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க அனுமதி கோரியுள்ளார்.

விண்ணப்பிக்கப்பட்ட புலங்களுக்கு தெற்கே உள்ள புல எண்கள் 326/4-ல் நடைமுறையில் ஒரு குவாரி மனுதாரர் பெயரில் இயங்கி வருகிறது. புல எண் 326/3 மற்றும் 324/3-ல் ஏற்கனவே குவாரி செய்த குவாரிப் பள்ளம் உள்ளது. எனவே கனிம அறிவிருத்தியை கருத்தில் கொண்டு இப்புலங்களுக்கு விடப்பட வேண்டிய 7.5 மீட்டர் பாதுகாப்பு இடைவெளியை தவிர்த்தலாம்.

விண்ணப்பிக்கப்பட்ட புலத்தின் தாள்செல்கள்கள் விவரம் பின்வருமாறு:

வடக்கில்	பட்டா புல எண் 326/2B, 326/1A, 1B, 1C, 1D
தெற்கில்	பட்டா புல எண் 324/3, 326/3, 326/4
கிழக்கில்	பட்டா புல எண் 352
மேற்கில்	பட்டா புல எண் 325/1B

முடிவாக செங்கல்பட்டு வட்டம், உடனமாரஞ்சேரி கிராமம், விண்ணப்ப புல எண் 326/1B2 (0.19.50)-ஐ தவிர்த்து மற்ற புல எண்கள் 324/1(0.22.50), 324/2(0.25.00), 326/2A(0.24.00), 326/2B(0.24.00) மொத்த பரப்பு 0.95.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண வர்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. U.G.C. அறிவித்த த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண். 19(1), 20 & 41A, 42-ன் கீழ் 5 ஆண்டுகளுக்கு கங்குலாரி குத்தகை உரிம அனுமதி கீழ்க்காணும் நிபந்தனைகளுக்கும்பட்டு வழங்க பரிந்துரை செய்துள்ளார்.

- 1) விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட கரங்கத்திட்டம் மற்றும் மாவட்ட கற்றுச்சுழல் ஒட்டகல் பெற்றரிக்கப்பட்ட வேண்டும்.
- 2) அருகில் உள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு புல எண் 326/3 & 324/3 தவிர்த்து முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரி பணி செய்யப்பட வேண்டும்.

இவ்வழுவலகத்தில் பாாமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை என கண்டறியப்பட்டது.

பார்வை 5-ல் கண்ட மாவட்ட ஆட்சித்தலைவர் அவர்களின் அறிவிக்கையில் தெரிவித்துள்ளவாறு மனுதாரர் மாவட்ட கற்றுச்சுழல் மற்றும் தாக்க மதிப்பீட்டு ஆணையத்தின் கற்றுச்சுழல் ஒட்டகலை பார்வை 7-ல் கண்டவாறு பெற்று இவ்வழுவலகத்தில் சமர்ப்பித்துள்ளார்.

மனுதாரர் விதிகளின்படி கட்டிய தொகையாக ரூ.10,000/-ஐ பாரத மாநில வங்கி, கரஞ்சிபுரம் கிளாஸ் எண். 88, நாள் 24.10.2018 -ன்படி செலுத்தி அசல் சவாளையும், 1959-ம்

தமிழ்நாடு சிறுகளிய சலுகை விதிகளின் பின் இணைப்பு-IV ல் கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

இந்நேரத்தில் வருவாய் கோட்ட அலுவலர் (பொ), செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புலியேரி மற்றும் சரங்கத்துறை, காஞ்சிபுரம் ஆகியோரது பரிந்துரையின் பேரில் காஞ்சிபுரம் மாவட்டம், ஊனாஞ்சேரி கிராமம், விண்ணப்ப புல எண்கள். 324/1(0.22.50), 324/2(0.25.00), 326/2A(0.24.00), 326/2B(0.24.00) மொத்த பரப்பு 0.95.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. U.G.C. அரிநிந்த த/பெ. U.G.சந்திரசேகரன், எண்.167, பெரியார் தெரு, ஊனாஞ்சேரி, செங்கல்பட்டு என்பவருக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 08.11.2018 முதல் 07.11.2023 வரை ஐந்து ஆண்டுகளுக்கு, தமிழ்நாடு சிறுகளிய சலுகை விதிகள் 1959 விதி எண்.19(1), 20 & 41A, 42-ன்படி, மற்றும் குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகளிய சலுகை விதிகளின் பேரிலும், சிறப்பு நிபந்தனைகள் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

நிபந்தனைகள்

1. குத்தகை புலத்தினை அடுத்தூள்ள பட்டா மற்றும் அரக நிலங்களுக்கு (புல எண். 326/3 & 324/3 ஒவிர்த்து) முறையே 7.5 மீட்டர் மற்றும் 10 மீட்டர் இடைவேளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்வ வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்திபும், சுகத்துறைப்பாள் கருவி கொண்டு துணையிடும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகையான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாவட்ட சற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடித எண். DEIAA-DIA / TN / MIN / 1302 / Q2 / 2017-KPM, EC.No.24-2018, Dated: 03.10.18-ல் காணும் நிபந்தனைகளை முன்பாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை எண்.2-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு யாசுக்கட்டுப்பாட்டு வாரியத்தின் தலையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.

5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமையக்கும் பாதுகாக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், வட்டத்தின் பெயர், கிராமத்தின் பெயர், புல எண், பாடி, குத்தகை ஆவண எண், குத்தகை காலம், கனியத்தின் பெயர், போன்ற விவரங்கள் குறிக்கப்பட்ட தகவல் பரிகையைய தமது சொந்த செலவில் வைத்து நான்கு பாதுகாக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்வ வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஐஸ்லி, அரணை கல், வேலிக்கற்கள், போன்ற சிறுகளியங்கள் உடைத்தெடுக்க மட்டுமே அனுமதிபெற்று வெளியூடுகளுக்கு ஏற்றுமதிபாதும் மெருகட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக்கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகளிய சலுகை விதிகள் பின் இணைப்பு II-ல் கண்டுள்ளவாறு உரியவரி (சீனிவாழ் தொகை) செலுத்த வேண்டும். அக அல்லவோது அறிவிக்கும் உரியவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்தவேண்டும். மேலும் காங்கத்திட்டத்தில் அனுமதிக்கப்பட்ட சாதாரணகற்கள் 33,490 கனமிட்டரும், கிராவல் மண் 16,848 கனமிட்டர்களுக்கு மட்டுமே நடைச்சீட்டுக்கள் வழங்கப்படும். இந்த ஆணைகளை மீறும்பட்சத்தில் குவாரிக்கு நடைச்சீட்டுக்கள் வழங்கப்படுவது நிறுத்தம் செய்யப்படும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழியாயில் பதிலேயும் முறையாக பாதுகாத்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த வேண்டிய தவறான சம்பாதிக்க வேண்டும்.
11. தமிழ்நாடு மாவட்ட கனிம கட்டமைப்பு விதிகள் 2017-ன்படி 12.01.2015க்கு பிறகு வழங்கப்பட்ட குவாரி குத்தகை உரியவர்கள் செலுத்தப்படும் சீனிவாழ் தொகையில் 10% தொகையினை மாவட்ட கனிம கட்டமைப்பு நிதிக்கு பங்களிப்பாக செலுத்தப்பட வேண்டும்.
12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிராமம் செல்வதோ கூடாது.
13. உதவி இயக்குநர் / துணை இயக்குநர் (புலியல் மற்றும் காங்கத்துறை)-ன் அலுவலக முத்தீர், கையொப்ப முத்தீர்ஷன் கடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச்சீட்டில் வாசன எண், தேதி, ஸ்டாப் நேரம், செல்லும் இடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க

வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலே, கணிகள் பூர்த்தி செய்யப்படாமல் இருந்தாலே மூன்றாவது வகையில் கணிகள் எடுத்துச் செல்வதாகக் கருதப்பட்டு வகைகளைக் கைப்பற்றி அபாரதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கணிய விதிகளின்படி மேல் நடவடிக்கை எடுக்கப்படும்.

14. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகணியங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கணியங்கள் ஊர்வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விவரத்தையும் காட்டும் பதிவேட்டைப் பாராமீத்து வரவேண்டும்.
15. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப்பணி செய்யப்பட வேண்டும்.
16. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். கோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி சும்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் தொலைபேசி சும்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
17. குத்தகைக்கு விடப்பட்டுள்ள விவீரணத்தில் மீட்டுகோ குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விவீரணத்தில் குவாரி செய்து தெரியவந்தால் அபாரத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
18. குத்தகை பிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுகளுக்கு அபாரத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காயத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
19. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கணிய சலுகை விதிகள் 1959-ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அங்கீகரிப்பது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
20. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது காலநீட்டியவோ செய்து தரப்பட மாட்டாது.
21. வெடிபொருள் சட்டம் 1884-ல் தெரிவிக்கப்பட்ட சரத்துக்களையு குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், சைவநடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கற்குவாரி பணி செய்யப்பட வேண்டும்.

35

- 22. வெடிபொருள்கள் அரசு உரிமை பெற்ற விநியோகத்திற்கும் மட்டுமே பெற்று வெடிப்பதற்கு உரிமை / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines Mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.
- 23. குவாரிப்பணி ஆரம்பிப்பதற்கு முன்னதாக குவாரி பணி செய்யப்பட இருக்கும் புவங்களின் எல்லைமைக் கற்றிலும் முள் சும்பி வேல் (Barbed wire fencing) அமைக்கப்பட வேண்டும்.
- 24. குழந்தை தொழிலாளர்கள் எவ்வாறும் வேலைக்கு அமர்த்ததல் கூடாது.

மேற்குறிப்பிட்ட நிபந்தனைகள், சிறப்பு நிபந்தனைகள் மற்றும் கனிம உடம் விதிகளை மீறியள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்வ நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் சுண்டுள்ள நிபந்தனைகள், மாவட்ட கற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம எலகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி பரிய வேண்டும்.

ஒம்XXX
நாள்.02.11.2018
மாவட்ட ஆட்சியர்,
காஞ்சிபுரம்.

//உத்தரவில்படி//


மாவட்ட ஆளுகைக்காக,
காஞ்சிபுரம்

பெறல்,
திரு. P. G. C. அளிந்த,
தமிழ் P. G. சந்திரசேகரன்,
எண். 157, பெரியார் தெரு,
ஊழையாஞ்சேரி, செங்கல்பட்டு.

- நகல்
1. வருவாய் கோட்டாட்சியர், செங்கல்பட்டு.
 2. வட்டாட்சியர், செங்கல்பட்டு.
 3. கிராம நிர்வாக அலுவலர்,
ஊழையாஞ்சேரி (வட்டாட்சியர் மூலமாக)
 4. மாவட்ட கற்றுச் சூழல் பொறியாளர்,
மாகக்கட்டுப்பாட்டு குவாரியம்,
மன்றகலைபுரம்.


02-11-18

26

காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்பணிகள் முன்னிலை திரு. பா. பொன்னையா இ.ஆ.ப.

ந.க. எண். 1303 / க்யூ 2 / 2017

நாள். 08.11.2018

- பொருள் -** கனிமங்களும் குவாரிகளும் - காஞ்சிபுரம் மாவட்டம் - செங்கல்பட்டு வட்டம் - ஊனமாஞ்சேரி கிராமம் - புல எண் 275/2A, 275/2B, 275/2C1, 275/2C2A, 275/2C2B, 275/2C2C, 275/2D1, 275/3, 275/4, 275/5, 277/3 - ல் மொத்த பரப்பு 1.10.50 ஹெக்டேர் மட்டா நிலத்தில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரியம் கோரிய திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன் என்பவருக்கு அனுமதி வழங்கி - உத்தரவிடப்படுகிறது.
- பார்வை -**
1. திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியார் தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவரின் விண்ணப்பம் பெறப்பட்ட நாள்.21.12.2017.
 2. செங்கல்பட்டு வருவாய் கோட்ட அலுவலர் (பொ) அறிக்கை ந.க. எண். 2569/2017/ஆ நாள். 09.05.2018.
 3. உதவி இயக்குனர், புவியியல் மற்றும் கரங்கத்துறை, காஞ்சிபுரம் அவர்களின் இடப்பார்வை அறிக்கை நாள் : 08.2018
 4. அரசாணை எண்.Ms.79, தொழில் (எம்.எம்.சி.ரீ) துறை, நாள். 06.04.2015.
 5. மாவட்ட ஆட்சியர் அறிவிக்கை எண். (Precise Area Communication letter) எண். 1303 / க்யூ 2 / 2017. நாள்.11.07.2018.
 6. உதவி இயக்குனர் புவியியல் மற்றும் கரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட கரங்கத்திட்டம் நாள்.02.08.2018
 7. மாவட்ட அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் ஒப்புதல் ஆணை எண். DEIAA-DIA/ TN/ MIN/ 1303/ Q2 / 2016-KPM, EC.No.25-2018, Dated: 03.10.2018.
 8. மற்றும் தொடர்புடைய இதர ஆவணங்கள்.

உத்தரவு:

காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராமம், புள் செய் புல எண்கள். 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00)-ல் மொத்த பரப்பு 1.10.50 ஹெக்டேர் மட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் மண் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க திரு. U.G.C. அரவிந்த் த/பெ. U.G.சந்திரசேகரன், எண். 167, பெரியார் தெரு, ஊனமாஞ்சேரி, செங்கல்பட்டு என்பவர் குவாரி குத்தகை உரியம் கோரி பார்வை 1-ல் கண்டவாறு மனு செய்துள்ளார்.

37

மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவீனங்களுக்காக ரூ.1,500/- ஐ சலான் எண். இல்லை, நாள். 21.12.2017-ன்படி காஞ்சிபுரம் பரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும் மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றாறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

மனுதாரர் சாதாரண கற்கள் வெட்டியெடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் கரங்கத்துறை, காஞ்சிபுரம் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

பார்வை 2-ல் காணும் வருவாய் கோட்ட அலுவலர் (பொ), செங்கல்பட்டு ஆவர்களின் அறிக்கையில் மனுதாரர் கருங்கல் சக்கை மற்றும் கிராமப் சவுடு மண் வெட்டி எடுக்க அனுமதி கோரும் புலங்கள் நெ.12, ஊனமாஞ்சேரி கிராமக் கணக்குகளில் பின்வருமாறு தாக்கலாகியுள்ளதாகவும்,

வ. எண்	புல எண்ணுடன் உட்பிரிவும்	லீஸ்தீர்ணம் (ஹெக்டேயர்)	வகைபாடு	பட்டா எண்	பட்டாதுாரர் பெயர்
1	275/2A	0.07.0	நன்செய்	1550	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
2	275/2B	0.10.0	நன்செய்	1804	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
3	275/2CA	0.09.0	நன்செய்		
4	275/2C2A	0.06.5	நன்செய்		
5	275/2C2B	0.02.5	நன்செய்		
6	275/2C2C	0.24.5	நன்செய்	2226	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
7	275/2D1	0.06.0	நன்செய்	5882	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
8	275/3	0.11.5	நன்செய்	2227	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
9	275/4	0.09.5	நன்செய்	1975	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
10	275/5	0.12.0	நன்செய்		
11	277/3	0.12.0	நன்செய்	2227	U.G.சந்திரசேகரன் மகன் U.G.C. அரவிந்த்
மொத்தம்		1.10.5			

மேற்படி நிலங்கள் அனைத்தும் மனுதாரரின் பெயரிலேயே பட்டா தாக்கலாகி அனுபவத்தில் உள்ளது என்றும் மனுதாரர் ஊனமாஞ்சேரி கிராமப் புல எண். 273/1, 319/1, 270/1B, 270/1C, 270/1D, 270/2, 270/3, 270/4A, 270/4B, 270/5A, 270/5C, 274/1, 274/2, 274/3, 275/1A, 275/1B, 273/1 மற்றும் சில கல்சுவாசிகளுக்கு அனுமதி பெற்று

நடத்தி வருவதாக விசாரணையில் தெரிவித்துள்ளார். தற்போது கல்குவாரி நடத்தி அனுமதி கோரும் புலங்கள் காவியிடமாக உள்ளது என்றும்,

மேற்படி புல எண்களுக்கு அனுமதிபாதையாக ஏற்கனவே நடைபெற்று வரும் கல்குவாரி பயன்படுத்திய அனுமதிபாதையினைபே பயன்படுத்த இருப்பதாக தெரிவித்து உள்ளார். கல்குவாரி நடத்திட அனுமதி கோரும் புலங்களில் உயர் அழுத்த கம்பிகள், விலை உயர்ந்த மரங்கள், மூம்போக்கு நிலங்கள் மற்றும் கடுகாடு, இடுகாடு ஏதுமில்லை. மனுதாரர் அனுமதி கோரும் புலத்திலிருந்து 300 மீட்டர் தொலைவில் குடியிருப்பு பகுதிகள் ஏதுமில்லை. மனுதாரர் கல்குவாரி நடத்திட அனுமதி கோரும் புலங்கள் தொடர்பாக 17.01.2018 அன்று கிராமத்தில் விளம்பரம் செய்யப்பட்டதில் ஆட்சேபணைகள் ஏதுமில்லை என செங்கல்பட்டு வட்டாட்சியர் தெரிவித்துள்ளார். புலத்தணிக்கையில் குத்தகை கேட்கும் புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லை கற்கள் வண்ணமிட்டு நுட்பப்பட்டுள்ளது என்றும்,

எனவே மேற்படி கோரியபடி, செங்கல்பட்டு வட்டம் தெ.12 ஊனமாஞ்சேரி கிராமம் நுள்செய் புல எண். 275/2A மற்றும் பத்து புலங்களில் மொத்த பரப்பு 1.10.5 ஹெக்டேர்ஸ் நிலத்தில் கல்குவாரி நடத்திட செங்கல்பட்டு வட்டாட்சியர் தலங்களின் விசாரணை அடிப்படையிலும் எனது புலத்தணிக்கையின் அடிப்படையிலும் கல்குவாரி நடத்திட 10 வருடங்களுக்கு அனுமதி வழங்கலாம் என தெரிவித்துள்ளார்.

உதவி இயக்குனர், புலியியல் மற்றும் காங்கரெட்டு, காஞ்சிபுரம் தனது புலத்தணிக்கை அறிக்கையில் காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், ஊனமாஞ்சேரி கிராம கணக்கு மட்டா எண்கள். 1550, 1804, 2226, 5882, 2227, 1975- ன்படி விண்ணப்ப புலங்கள், 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00) திரு. U.G.C. அரவிந்த் து/பெ. U.G.சந்திரசேகரன் என்ற பெயரில் தாக்கவாகியுள்ளது. எனவே மேற்படி விண்ணப்பபுலங்களில் கல்குவாரி பணி செய்ய விண்ணப்பதாரர் திரு. U.G.C. அரவிந்த் து/பெ. U.G.சந்திரசேகரன் என்பவருக்கு ஸ்தல பாத்தியம் உள்ளது என்றும்,

மேற்படி விண்ணப்ப புல எண்கள். 275/3, 277/3 மற்றும் சில புல எண்களின் மொத்த பரப்பு 2.38.5 ஹெக்டேரில் திரு. R. நாகேஸ்வரன் என்பவருக்கு மாவட்ட ஆட்சித்தலைவர், செயல்முறை ஆணை எண். ந.க.459/2010/க்யூ3 நாள்.11.11.2010-ன் படி 11.11.2010 முதல் 10.11.2015 வரை ஐந்து ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டது. மேற்படி

புல எண் 275/3, 277/3 ஆகியவற்றில் குவாரி குத்தகைக்காலம் முடிவுற்ற பின்பு தற்பொழுது விண்ணப்பதாரர் கல்குவாரி குத்தகை உரிமம் கோரி விண்ணப்பித்துள்ளார் என்றும்,

இதில் ஏற்கனவே கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டு கற்களை உடைத்த சமர்சீற்ற குழி விண்ணப்ப புல எண் 275/3-ல் அமையுள்ளது. மேற்படி கற்குழியின் ஆழம் சராசரியாக 3 மீட்டர் வரை உள்ளது. மீதமுள்ள புல எண்கள், 275/2A, 275/2B, 275/2C1, 275/2C2A, 275/2C2B, 275/2C2C, 275/2D1, 275/4, 275/5, 277/3 ஆகியன சமதாளமாக உள்ளது. விண்ணப்ப புலத்தில் சார்கோனைட் வகைபசுறை கற்கள் உள்ளது. இவ்வகை பாறை கட்டுமானம் மற்றும் சாலை பணிக்கு பயன்படும் ஐஸ்ஸிகற்கள் உற்பத்தி செய்ய ஏற்றதாகும்.

விண்ணப்பிக்கப்பட்ட புலங்களின் தெற்கே உள்ள புல எண்கள் 274 மற்றும் 270-ல் தற்சமயம் குவாரி குத்தகை வழங்கப்பட்டு நடைமுறையில் உள்ளது எனவே கனிய அபிவிருத்தியை கருத்தில் கொண்டு இந்த பட்டா நிலங்களுக்குவிடப்பட வேண்டிய பாதுகாப்பு இடை வெளியை தவிர்க்கலாம்.

விண்ணப்பிக்கப்பட்ட புலத்தின் நான்கெல்லைகள் விவரம் பின்வருமாறு :

வடக்கில்	பட்டா புல எண்.306, 307
தெற்கில்	பட்டா புல எண்.274
கிழக்கில்	பட்டா புல எண். 317, 318/1, 275/2D2
மேற்கில்	பட்டா புல எண்.277/2, 4

எனவே செங்கல்பட்டு வட்டம், ஊனயாஞ்சேரி கிராமம், விண்ணப்ப புல எண்கள், 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.06.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00) மொத்த பரப்பு 1.10.50 ஹெக்டேர் பட்டா நிலத்தில் இலுந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. U.G.C. ஆர்விந்த் த/பெ. U.G சந்திரசேகரன் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண். 19(1), 20 & 41A, 42-ன் கீழ் 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிம அனுமதி கீழ்க்காணும் நிபந்தனைகளுக்குட்பட்டு வழங்க பரிந்துரை செய்துள்ளார்.

- 1) விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட கரங்கத்திட்டம் மற்றும் மாவட்ட சற்றுச்சூழல் ஒப்புதல் பெற்றளிக்கப்பட்ட வேண்டும்.
- 2) அருகில் உள்ள அரக றும்போக்கு மற்றும் பட்டா நிலங்களுக்கு (புல எண் 274 தவிர்ந்து) முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடை வெளியிட்டு குவாரி பணி செய்யப்பட வேண்டும்.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை என கண்டறியப்பட்டது.

பார்வை 5-ல் கண்ட மாவட்ட ஆட்சித்தலைவர் அவர்களின் அறிவிக்கையில் தெரிவித்துள்ளவாறு மனுதாரர் மாவட்ட கற்றல்சூழல் மற்றும் தாக்க மதிப்பீட்டு ஆணையத்தின் கற்றல்சூழல் ஒப்பந்தலை பார்வை 7-ல் கண்டவாறு பெற்று இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

மனுதாரர் விதிகளின்படி காப்புத் தொகையாக ரூ.10,000/-ஐ பாரத மாநில வங்கி, காஞ்சிபுரம் சலான் எண். 86, நாள்.24.10.2018 -ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிய சலுகை விதிகளின் பின் இணைப்பு-IV ல் கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

இந்நேரில் வருவாய் கோட்ட அலுவலர் (பொ), செங்கல்பட்டு மற்றும் உதவி இயக்குநர், புனிமியல் மற்றும் காங்கத்துறை, காஞ்சிபுரம் ஆகியோரது பரிந்துரையின் பேரில் காஞ்சிபுரம் மாவட்டம், ஊனமாளஞ்சேரி கிராமம், விண்ணப்ப புல எண்கள். 275/2A (0.07.00), 275/2B (0.10.00), 275/2C1 (0.09.00), 275/2C2A (0.06.50), 275/2C2B (0.02.50), 275/2C2C (0.24.50), 275/2D1 (0.08.00), 275/3 (0.11.50), 275/4 (0.09.50), 275/5 (0.12.00), 277/3 (0.12.00) மொத்த பரப்பு 1.10.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டிபெடுத்து குவாரி பணி செய்ய திரு. U.G.C. அரவிந்த் த/பெ U.G.சுத்திரசேகரன், எண். 167, பெரியார் தெரு, ஊனமாளஞ்சேரி, செங்கல்பட்டு என்பவருக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டிபெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 08.11.2018 முதல் 07.11.2023 வரை ஐந்து ஆண்டுகளுக்கு, தமிழ்நாடு சிறுகனிய சலுகை விதிகள் 1959 விதி எண்.19(1), 20 & 41A, 42-ன்படி, மற்றும் குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிய சலுகை விதிகளின் பேரிலும், சிறப்பு நிபந்தனைகள் பேரிலும் குவாரி குத்தகை உரிமை வழங்கி ஆணையிடப்படுகிறது.

நிபந்தனைகள் :

1. குத்தகை புலத்தினை அடுத்தள்ள பட்டா மற்றும் அரசு நிலங்களுக்கு (புல எண் 274 தவிர்ந்து) முறையே 7.5 மீட்டர் மற்றும் 10 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.

3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ப வேண்டும்.
4. மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடித எண். DEIAA-DIA/TN/MIN/1303/Q3/2017-KPM, EC.No.25-2018, Dated:03.10.18-ல் காணும் நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை எண்.2-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாகாணக் கட்டுப்பாட்டு வாரியத்தின் தடையின்மே சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், வட்டத்தின் பெயர், கிராமத்தின் பெயர், புல எண், பரப்பு குத்தகை ஆவண எண், குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விவரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நான்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாதையில் குண்டுக்கல், ஐஸ்லி, அரணை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் பெருகூட்டும் களவடிவ கற்கள் வெட்டி எடுக்கக்கூடாது.
9. குவாரியிலிருந்து வெளியே செல்லப்படும் கற்கள் வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அலகப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்தவேண்டும். மேலும் வரங்கத்திட்டத்தில் அனுமதிக்கப்பட்ட சாதாரணகற்கள் 1,54,490 கனமீட்டரும், கிராவல் மண் 27,594 கனமீட்டர்களுக்கு மட்டுமே நடைச்சீட்டுக்கள் வழங்கப்படும். இந்த அளவீடுகளை பிறம்பட்டத்தில் குவாரிக்கு நடைச்சீட்டுக்கள் வழங்கப்படுவது பிறுத்தம் செய்யப்படும்.
10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
11. தமிழ்நாடு மாவட்ட கனிம கட்டமைப்பு விதிகள் 2017-ன்படி 12.01.2015க்கு பிறகு வழங்கப்பட்ட குவாரி குத்தகை உரிமங்கள் செலுத்தப்படும் சீனியரேஜ் தொகையில் 10% தொகையினை மாவட்ட கனிம கட்டமைப்பு நிதிக்கு பங்களிப்பாக செலுத்தப்பட வேண்டும்.

12. இந்த ஆணையில் குத்தகை அனுபதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிராமம் செல்வதோ கூடாது.
13. உதவி இயக்குநர் / துணை இயக்குநர் (புவியியல் மற்றும் காய்க்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச்சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செல்லும் இடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுபதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறைவற்ற வகையில் கனியம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிய விதிகளின்படி மேல் நடவடிக்கை எடுக்கப்படும்.
14. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் வாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பாராமித்து வாசேண்டும்.
15. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள மட்டா நிலத்திற்கு எவ்வித இடைபுறம் இல்லாமல் குவாரிய்பணி செய்யப்பட வேண்டும்.
16. வண்டிப்பாதை மற்றும் நாட்பாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புறகவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
17. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபராத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
18. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபராத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
19. குத்தகைதாரர் தயிர்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அய்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.

43

20. குவாரி குத்தகை உரிமம் காவாலதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவே தவிர்த்து கால நீட்டிப்போ செய்து தாப்பட மாட்டாது.
21. வெடிபொருள் சட்டம் 1884-ல் தொழிலிக்கப்பட்ட சாத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எல்வித பாதிப்பும் இன்றியும் கங்குவாரி பணி செய்யப்பட வேண்டும்.
22. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines Mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.
23. குவாரிய்பணி ஆரம்பிப்பதற்கு முன்னதாக குவாரி பணி செய்யப்பட இருக்கும் புவகளின் எல்லைவைச் சுற்றிலும் முள் கம்பி வேலி (Barbed wire fencing) அமைக்கப்பட வேண்டும்.
24. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

மேற்கூறப்பட்ட நிபந்தனைகள், சிறப்பு நிபந்தனைகள் மற்றும் கனிம சட்டம் விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாவட்ட சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

மும்.XXX

நாள்.08.11.2018

மாவட்ட ஆட்சியர்,
காஞ்சிபுரம்

// உத்தரவின்படி //


மாவட்ட ஆட்சியருக்காக,
காஞ்சிபுரம்

பெறுநர்,

திரு. U.G.C. அரவிந்த்,
த/பெ. U.G. சந்திரசேகரன்,
எண். 167, பெரியார் தெரு,
ஊனபாஞ்சேரி, செங்கல்பட்டு.

நகல்

1. வருவாய் கோட்டாட்சியர், செங்கல்பட்டு.
2. வட்டாட்சியர், செங்கல்பட்டு.
3. கிராம நிர்வாக அலுவலர், ஊனபாஞ்சேரி (வட்டாட்சியர் மூலமாக)
4. மாவட்ட சுற்று சூழல் பொறியாளர்,
மாசக்கட்டுப்பாட்டு வாரியம்,
மன்றமலைதூள்


08-11-18

Item No. 04

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Executive Application No. 55/2018
IN

Original Application No. 520/2016

Vikrant Tongad

VERSUS

Applicant(s)

Union of India

Respondent(s)

Date of hearing: 11.12.2018

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Rahul Choudhary, Advocate and Mr. Sony Antony,
Advocate

ORDER

1. Grievance in this application is that there is non-compliance of the judgment of this Tribunal dated 13.09.2018 in Original Application No. 186/2016, *Satendra Pandey Vs. Ministry of Environment, Forest & Climate Change & Anr.* The Hon'ble Supreme Court, vide judgment in *Deepak Kumar Vs. State of Haryana & Ors.* [2012] 4 SCC 529, required proper Environmental Clearance before grant of lease of minor minerals, including sand mining, vide Notification dated 15.01.2016 issued by MoEF&CC, environmental clearance was to be given by the District Environment Impact Assessment Authority (DEIAA) which defeat the direction of the Hon'ble Supreme Court.
2. This Tribunal noted that the Notification dated 15.01.2016 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) was not consistent with the mandate in *Deepak Kumar (supra)*.
3. The District Expert Appraisal Committee (DEAC) comprised officers having no expertise or scientific knowledge to assess environment implications. Permitting DEAC to make assessment

was also not consistent with the Sustainable Sand Mining Management Guidelines, 2016. Accordingly, MoEF&CC was directed to take steps to revise the procedure laid down in the Notification dated 15.01.2016.

4. According to the applicant, the MoEF&CC failed to issue appropriate Notification. Moreover, the State of Uttar Pradesh vide the letter dated 25.10.2018 and State of Kerala vide the letter dated 29.10.2018 directed Environmental Clearance to be given in accordance with the Notification dated 15.01.2016 in violation of the judgment of this tribunal dated 13.09.2018 which in turn is to implement the direction of the Hon'ble Supreme Court in Deepak Kumar (*supra*).

Accordingly, we direct the MoEF&CC to comply with the order dated 13.09.2018 forthwith and furnish a report of compliance on or before 31.12.2018 failing which coercive measures may have to be taken. We also make it clear that till a fresh Notification is issued by the MoEF&CC, Notification dated 15.01.2016 will not be acted upon.

6. Since our attention has been drawn to letter dated 29.10.2018 issued by the State Environment Impact Assessment Authority, Kerala addressed to the District Environment Impact Assessment Authorities of various districts in Kerala that Notification dated 15.01.2016 having not being stayed, the same be followed. This interpretation is clearly contrary to the order of this Tribunal disapproving the Notification dated 15.01.2016 and requiring the same to be revised. The direction that 15.01.2016 should still be acted upon is clearly illegal and in violation of judgment of this Tribunal. The same will stand suspended till a fresh Notification is issued by the MoEF&CC as directed hereinabove.

7. This direction will apply to all the State Environment Impact Assessment Authorities/State Governments.

AG

8. List for further consideration along with the report of the MoEF&CC on 14.01.2019.

9. Copy of this order be sent to the MoEF&CC by e-mail.

10. The report may also be furnished to this Tribunal by e-mail at ngt.filing@gmail.com.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

December 11, 2018
Executive Application No. 55/2018
in Original Application No. 520/2016

R



Order No. E-1012/273/2018(A-11/11)
Government of India
Ministry of Environment, Forests and Climate Change
Impact Assessment Division

Ministry of Environment, Forests and Climate Change
Indira Park, Sector 3, Connaught Place
Jodha Park Road, New Delhi 110 028
Email: iaa@moef.gov.in
Phone/Fax: 011-2383162

Dated: 12th December 2018

Office Memorandum

Sub: Order dated 04th September, 2018 & 19th September, 2018 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 173 of 2018 & O.A. No. 186 of 2018 in the matters titled "Sudarsan Das Vs State of West Bengal & Ors" & "Safendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." respectively regarding

This is with reference to the recent orders of the Hon'ble NGT dated 04th September, 2018 in the matter titled "Sudarsan Das Vs State of West Bengal & Ors" & order dated 19th September, 2018 in the matter "Safendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." Copies of the orders are enclosed herewith for ready reference.

The Hon'ble NGT vide order dated 19th September, 2018 in O.A. No. 186 of 2018 (Safendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.) has inter alia directed as follows:-

- (i) Providing for EIA, EMP and therefore, Public Consultation for all areas from 1 to 25 ha falling under Category B-2 as per with Category B-2 by SEAC, EIA and EMP for cluster situations wherever it is not provided.
- (ii) Form to be made more comprehensive for areas of 5 to 8 ha by complying with the requirement for public consultation to be evaluated by SEAC and preparation of grants EC by SEAC instead of DEEA/EC.
- (iii) If an individual or an individual lease size exceeds 9 ha the EIA/EMP to be applicable in the process of grant of prior environmental clearance.
- (iv) EIA and/or EMP to be prepared for the entire duration of the period of recommendation & (adpt) of the Guidelines for the purpose of recommendations 7 and 8 thereof.

48

It is requested to please to also forward the enclosed copy of the report to the appropriate authorities for their consideration and to take necessary action thereon.

It is also requested to prepare guidelines for calculation of the cost of the work done during the period to which the report refers along with the Net Present Value of the project for the purpose of legal and financial audit.

In view of the above, the undersigned is directed to forward the copy of the report to the appropriate authorities for necessary compliance and to report the result of the same to the undersigned.

The issue is for the approval of the Competent Authority.

Encls. as above.

(Dr. R. B. Lal)
Scientist 'E'

1. The Chief Secretary, 1st Block, 1st Floor, A.P. Secretariat Office, Andhra Pradesh, Hyderabad - 500030.
2. The Chief Secretary, Government of Arunachal Pradesh, Civil Secretariat, Itanagar - 791001.
3. The Chief Secretary, Government of Assam, Block C, 5th Floor, Assam Sachivalaya, Guwahati - 781005.
4. The Chief Secretary, Government of Bihar, Main Secretariat Building, Patna - 800015.
5. The Chief Secretary, Government of Chhattisgarh, Mahapadma Bhawan, Mangalaya, Nayab Pali - 492002.
6. The Chief Secretary, Government of Gujarat, Block No. 1, 5th Floor, Sagar Bhawan, Sachivalaya, Gandhinagar - 382010.
7. The Chief Secretary, Government of Goa, Secretariat, Porvoin, Bardez, Goa - 403521.
8. The Chief Secretary, 4th Floor, Nayab Civil Secretariat, Sector 1, Chandigarh - 160009.
9. The Chief Secretary, Government of Himachal Pradesh, Secretariat, Shimla - 171002.
10. The Chief Secretary, R. No. 27, 2nd Floor, Main Building, Civil Secretariat, Jammu - 180001, R. No. 347, 3rd Floor, Civil Secretariat, Srinagar - 190001.
11. The Chief Secretary, Government of Jharkhand, 5th Floor, 7th Block, Building, Dhanbad, Ranchi - 834004.
12. The Chief Secretary, Govt. of Karnataka, Room No. 21, Vidhana Sabha Building, Bangalore - 560001.
13. The Chief Secretary, Government of Kerala, Secretariat, Thiruvananthapuram - 695001.
14. The Chief Secretary, Government of Madhya Pradesh, Main Building, Bhopal - 462004.

Krishna Wildlife Sanctuary	43.71	Krishnagiri	W. G. Division	1988
Kudremukh Wildlife Sanctuary	144.09	Kannur/Kanniyakumari	W. G. Division	1988
Changanthol Wildlife Sanctuary	47.50	Kannur/Kanniyakumari	W. G. Division	1988
Koodanthuram-Kudankulam Wildlife Sanctuary	128.09	Kannur/Kanniyakumari	W. G. Division	1984
Krishna Wildlife Sanctuary	177.00	Coimbatore	W. G. Division	1987
Vedanthangal Wildlife Sanctuary	30.00	Kannur/Kanniyakumari	W. G. Division	1988
Udayagiri Wildlife Sanctuary	49.20	Tiruvallur	W. G. Division	1990
Uthmaniyur Wildlife Sanctuary	161.06	Kannur/Kanniyakumari	W. G. Division	1988
Uththirakudi Wildlife Sanctuary	126.18	Tiruvallur	W. G. Division	1988
Uppal Wildlife Sanctuary	104.70	Tiruvallur	W. G. Division	2000
Vedanthangal Wildlife Sanctuary	30.00	Kannur/Kanniyakumari	W. G. Division	2010
Vedanthangal Wildlife Sanctuary	30.00	Kannur/Kanniyakumari	W. G. Division	2011
Vedanthangal Wildlife Sanctuary	30.00	Kannur/Kanniyakumari	W. G. Division	2010
Total	1,088.154			

NATIONAL PARKS

Bandipur National Park	1,171.00	Coimbatore	W. G. Division	1974
Govt. of Mysore Wildlife Park (2) (Mandya) Wildlife Sanctuary	1,260.00	Kannur/Kanniyakumari	W. G. Division	1988
Indira Gandhi National Park	1,171.00	Coimbatore	W. G. Division	1988
Mudumalai National Park	334.00	W. G. Division	W. G. Division	2001
Mudumalai Wildlife Sanctuary	1,020.00	W. G. Division	W. G. Division	2008
Total	6,751.00			

CONSERVATION RESERVE

Tirupattur Wildlife Conservation Reserve	1.64	Tirupattur	W. G. Division	2001
Sankaralingapuram Wildlife Conservation Reserve	44.17	Kannur/Kanniyakumari	W. G. Division	2010
Total	45.81			

ABSTRACT

S. NO	SANCTUARY & NATIONAL PARKS	TOTAL NOS.	TOTAL AREA IN HA.
1	Wildlife Sanctuaries	15	600,980.157
2	Wildlife Sanctuaries	15	1,16,665.185
3	National Parks	5	6,751.000
4	Conservation Reserve	2	45.810
TOTAL			784,242.152

BIOSPHERE RESERVES IN TAMIL NADU

S. No.	Name of Reserve	Area in Ha.
1	Nilgiri Biosphere Reserve	5,50,000
2	Govt. of Madhav Biosphere Reserve	10,50,000
3	Agasthyamalai Biosphere Reserve	1,87,250
Total		7,87,250

ELEPHANT RESERVES IN TAMIL NADU

S. No.	Name of Elephant Reserve	District	Name of the Division	Area in Ha.
1	Nilgiri - Eastern and Western Elephant Reserve	Nilgiri District	Udumala-Wilhelms Sanctuary, Gudalur Forest Division, Nilgiri North Forest Division, Sediyamangalam Forest Division, Udaya Forest Division, Thiruvallur Forest Division, Uththirakudi Forest Division, Uththirakudi Forest Division	4,85,245
2	Nilgiri - Western Elephant Reserve	Coimbatore District	Chinnambur Forest Division, Madhav Biosphere Reserve, Madhav Forest Division	

2	Reserve (Tamil Nadu Wildlife Reserve)	Area (Sq. Km)	Location	58.33
3	Periyar Elephant Reserve (Dudhaisani Wildlife Reserve)	Tamil Nadu Wildlife Reserve	5th Block, Sivagangai District, Tamil Nadu, India	1,00,000
4	Reserve (Tamil Nadu Wildlife Reserve)	Area (Sq. Km)	Location	1,00,000

TIGER RESERVES IN TAMIL NADU

S. NO.	NAME OF RESERVE	CORE AREA IN SQ. KM.	BUFFER AREA IN SQ. KM.	TOTAL AREA IN SQ. KM.
1	Kalakkad Muttuchennai Tiger Reserve	995.00	160,542	160,542
2	Arundhati Tiger Reserve	930.50	501.28	1479.07
3	Mudamalai Tiger Reserve	821.00	367.55	688.50
4	Gairiyamangalam Tiger Reserve	752.403	874.202	1408.405
TOTAL		3500.903	514,537	9178.407

MANGROVES & CORAL REEFS

S. No.	Name of the Mangrove	Name of the District	Area (Sq. Km)
1	Mattappalli	Nagapattinam, Karaikal and Pondicherry	11,885.27
2	Chidambaram	Viluppuram	1,119.58
3	Tamil Nadu	Kanyakumari	882.00
Total			13,887.85

S. No.	Name of the Coral Reefs	Name of the District	Total Area
1	Coral Reefs in Gulf of Mannar	Kanyakumari	52,000 sq. km. (Area of Gulf of Mannar Marine National Park)

WETLANDS

S. No.	Name of Wetland	District	Area (Sq. Km)
1	Pondicherry	Nagapattinam	4,000
2	Chidambaram	Viluppuram	7,000
3	Kanyakumari	Kanyakumari	1,000
Total			12,000

ESTIMATION

Tiger Population in Tamil Nadu was estimated as 228 in 2014 (National Tiger Conservation Authority).
 Elephant Population in Tamil Nadu was estimated as 1,887 in 2013 (Asian Elephant Conservation Foundation, Tamil Nadu Forest Department and Indian Institute of Forest Management).

CONSERVATION AND PROTECTION OF MARINE BIO-DIVERSITY IN THE GULF OF MANNAR:

The key coastal habitats of the Gulf of Mannar are coral reefs, sea grass and mangroves. These habitats are some of the most diverse and valuable ecosystems on Earth. Mangroves play a vital role in coastal protection, carbon sequestration and the Gulf of Mannar National Park is a buffer to adjacent fisheries and tourism areas. India's coral reefs account for 10% of the world's coral reefs. The Gulf of Mannar National Park has added to the State efforts in the conservation of marine biodiversity and the rich biodiversity of the region along the coast line. To achieve sustainable development in the conservation of marine biodiversity and other marine life, the following measures are being taken by the Forest Department and other agencies:

- Conservation and protection of marine biodiversity by protecting sustainable coastal resources through the implementation of the following measures:
- Control the quality of marine habitat and the impact of human activities.

WILD ANIMALS COMMONLY INVOLVED IN HUMAN WILDLIFE CONFLICT

In Tamil Nadu, many commonly involved in human-wildlife conflicts, where the damage is caused to man and his property are - elephants (Elephas maximus), tigers (Panthera tigris), leopards (Panthera pardus), wild dogs (Canis aureus), Indian deer (Cervus palasi), spotted deer (Axis deer), wild boar (Sus scrofa), wild pig (Sus scrofa), wild rabbit (Capreolus capreolus), wild dog (Canis aureus), etc. Wildlife, on the other hand, is the natural resource, which is being exploited by the human population and is being over-exploited.

HUMAN WILDLIFE CONFLICT ZONES OF TAMIL NADU

S. No.	Name of the Wildlife Reserve	Name of the District	Location
--------	------------------------------	----------------------	----------

1. Nilgiri mountain forest (Nilgiri Tiger Reserve)	1. Nilgiri Mountain Tiger Reserve	High
	2. Nilgiri Forest Division	High
	3. Nilgiri Forest Division	High
	4. Nilgiri Forest Division Tiger Reserve	High
	5. Nilgiri Forest Division	Medium
	6. Nilgiri Forest Division	Medium
	7. Nilgiri Forest Division	High
2. Nilgiri - Nilgiri Tiger Reserve (Nilgiri Tiger Reserve)	1. Nilgiri Forest Division	High
	2. Nilgiri Forest Division	Low
	3. Nilgiri Forest Division	Medium
	4. Nilgiri Forest Division	Medium
3. Nilgiri - Nilgiri Tiger Reserve (Nilgiri Tiger Reserve)	1. Nilgiri Forest Division	Medium
	2. Nilgiri Forest Division	Medium
	3. Nilgiri Forest Division	Medium
4. Nilgiri - Nilgiri Tiger Reserve (Nilgiri Tiger Reserve)	1. Nilgiri Forest Division	High
	2. Nilgiri Forest Division	Medium
	3. Nilgiri Forest Division	Medium

Forest department have selected reserves that provide both the wildlife and local human communities, enabling mutually beneficial co-existence. Many reserves are designed to protect human wildlife co-existence and to protect

- Provide a safe and secure space and resources for wildlife
- Provide a safe and secure space for human wildlife co-existence
- Provide a safe and secure space for wildlife and human wildlife co-existence
- Provide a safe and secure space for wildlife and human wildlife co-existence
- Provide a safe and secure space for wildlife and human wildlife co-existence
- Provide a safe and secure space for wildlife and human wildlife co-existence

Designating the wildlife reserves for wild to design paper to provide better wildlife conservation.

By RPAD
Ref No: RTI/148759/2021

Office of the Principal Chief Conservator of
Forests, Pattugal Maaigal, Saidapet,
Chennai - 600 015.
Dated: 18.05.2021

Sub: Right to Information Act 2005 - Request for Information
under RTI Act 2005-reply -reg.
Ref: 1. Mr. Aravind Chandrasekaran, Chengalpattu letter
dated 22.03.2021

With reference to the above item enclosing herewith the reply of appropriate
officer.

If the petitioner is not satisfied with the reply, he may appeal to Appellate
Authority under section 19(1) of Right to Information Act 2005 within 30 days on receipt
of this reply.

The name of the Appellate Authority	Dr. Sugato Dutt, I.F.S
Designation	Additional Principal Chief Conservator of Forests (Social Forestry and Bio-diversity A/c)
Official Telephone No.	044-24348759
Official Mail id	infores@nic.in
Encl: As Above	

Sd/- S. Ravi
Public Information Officer and Joint Director

To,
Mr. Aravind Chandrasekaran,
140, Kolpakkam Post,
Vandalur-Kelambakkam Main Road,
Vandalur Taluk,
Chengalpattu District - 603 012
Phone: 040659 139

(true copy by order)

Signature

Signature
Superintendent
28/5/2021

Ref. No. WLS/6721/2021

O/o Principal Chief Conservator of Forests,
P.O. Forest Station,
Chennai-15,
Dated: 23-04-2021

Sub: Right to Information Act 2005 - General Information requested -
Regarding

Ref: Public Information Officer and Joint Director, Chennai Ref. No.
RTI/17785/2021 dated 09-04-2021

With reference to the above, the particulars called for in the reference cited are as follows:-

Sl. No	Request	Reply
1.	How many Protected Areas are in Tamil Nadu	37 Nos.
2.	Please provide the list of Protected Areas in Tamil Nadu	Enclosed as Annexure
3.	Whether the Zoos are coming under the purview of Protected Area	No
4.	Whether the Eco Sensitive Zone located in S. requested for nos.	No
	Andam, Tamil, Chengam District Tamil Nadu State is coming under Protected Area	No

Sd/- Vijendra Singh Malik
for Principal Chief Conservator of Forests
and Chief Wildlife Warden

To
The Public Information Officer & Joint Director,
O/o Principal Chief Conservator of Forests,
Chennai - 600 015.

/True copy / by Order/

[Handwritten signature]
Sd/- Vijendra Singh Malik
23/4/21

Annexure

Sl. No	Name of Wildlife Sanctuary
1.	Mudumalai Wildlife Sanctuary
2.	Indira Gandhi Wildlife Sanctuary
3.	Mindanthurai Wildlife Sanctuary
4.	Kalakad Wildlife Sanctuary
5.	Srivilliputhur Grizzled Squirrel Wildlife Sanctuary
6.	Point Calimere Wildlife Sanctuary
7.	Vallanadu Black Buck Sanctuary
8.	Kanyakumari Wildlife Sanctuary
9.	Sainyamangalam Wildlife Sanctuary
10.	Meesamalai Wildlife Sanctuary
11.	Point Calimere Wildlife Sanctuary "Block-A" & "Block-B"
12.	Kadankurichi Wildlife Sanctuary
13.	Gangaikondan Spotted Deer Sanctuary
14.	Canary North Wildlife Sanctuary
15.	Nellai Wildlife Sanctuary
16.	Vedanthangal Birds Sanctuary
17.	Karikki Birds Sanctuary
18.	Pulicat Lake Birds Sanctuary
19.	Vettangudi birds Sanctuary
20.	Kanjirankulam Birds Sanctuary
21.	Chirappad Birds Sanctuary
22.	Udayamanchanapuram Birds Sanctuary
23.	Vaduvon birds Sanctuary
24.	Koonthankulam-Kadankulam Birds Sanctuary
25.	Karaivetti Birds Sanctuary
26.	Vellode Birds Sanctuary
27.	Melaseivanur-Kelasevanur Birds Sanctuary
28.	Therthangal Bird Sanctuary
29.	Sakkarakottai Tank Birds Sanctuary
30.	Oussudu Lake Birds Sanctuary
31.	Mudumalai National Park
32.	Indira Gandhi National Park
33.	Mukuethi National Park
34.	Guindy National Park
35.	Gulf of Mannar Marine Park (21 Islands)
36.	Thiruvananthapuram Birds Conservation Reserve
37.	Suwendrum-Pheroor-Managudi Conservation Reserve



BEFORE THE NATIONAL GREEN
TRIBUNAL SITTING AT CHENNAI

Original Application No. 101 of 2021

C.R. Vijayakumar

.....Applicant

Vs

The Member Secretary,
State Environment Impact
Assessment Authority & 5 others

.....Respondents

TYPED SET OF PAPERS

M/s. Sarvabhauman Associates
&
K. Venkatasubban
Counsel for 6th Respondent